

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/1121/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dibya Jyoti Mahanta,
District & Sessions Judge,
Chirang, Kajalgaon

Dated Guwahati the 1st March, 2019.

Sub: **Earned leave with station leave permission.**
Ref:- Your letter No.DJCH.I-5/2019/505 dated 28.02.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Earned leave for 9(nine) days w.e.f. 05.03.2019 to 13.03.2019 (prefixing 03.03.2019 and 04.03.2019 being Sunday and Shiva Ratri respectively) along with station leave permission w.e.f. the evening of 02.03.2019 till the morning of 14.03.2019, has been granted/rejected. You are requested to hand over the charge of your Court and office to the Chief Judicial Magistrate, Chirang, Kajalgaon before proceeding on leave.

Yours faithfully,

Sd/-

1123


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2002/1122-A, dated 01'03'19

Copy to:

1.The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29. A copy of duly filled in Leave application in prescribed format is enclosed herewith.

2 The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
Rolan